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IN THE HIGH COURT OF DELHI AT NEW DELHI

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CS(COMM) 546/2020 & I.A.3026/2021

SANDISK LLC

..... Plaintiff

Through: Mr.Prithvi Singh and Ms.Devyani
Nath, Advs.

versus

JPY MOBILE PHONE ACCESSORIES & ANR. Defendants

Through: Mr.Yash Kumar, Adv. for D-1 & 2.
Ms.Aaliya Waziri, Adv for
Ms.Nandita Raw, ASL for State.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

ORDER

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26.08.2022

1. Pursuant to the bailable warrants issued vide order of this Court dated 17.05.2022 and being duly served, Mr.Ajay Gupta and Mr.Vikas Gupta are personally present in Court. They pray that the matter be referred to the Delhi High Court Mediation and Conciliation Centre.
2. Though the learned counsel for the plaintiff submits that this is a general *modus operandi* adopted by the persons like the defendants herein to first infringe the well-known trade mark and then offer mediation/settlement, he submits that the plaintiff shall have no objection if a genuine attempt to amicably settle the matter in mediation is made.
3. Accordingly, the plaintiff and the defendant no.1 are referred to the Delhi High Court Mediation and Conciliation Centre, where they shall appear on 05.09.2022 at 4:00 PM.
4. List before Court on 19th October, 2022.



5. Mr.Ajay Gupta and Mr.Vikas Gupta shall remain personally present in Court on the next date of hearing.

6. The learned counsel for the defendant no.1 further informs the Court that the proprietor of defendant no.3, Mr.Shiv Shankar Gupta, has since left for his heavenly abode. The plaintiff shall take the necessary steps in this regard.

NAVIN CHAWLA, J

AUGUST 26, 2022/Arya